

कार्यालय : जिला एवं सेशन न्यायाधीश, दौसा

क्रमांक : 180

दिनांक : 22.07.2021

नोटिस

लालसोट मुख्यालय के अधिवक्तागण को सूचित किया जाता है कि मुख्यालय पर पूर्व से निर्मित 10 एडवोकेट चैम्बर्स में (प्रत्येक चैम्बर में एक-एक अधिवक्ता हेतु) कुल 10 अधिवक्ताओं हेतु स्थान रिक्त है, जिनका नियमानुसार आवंटन किया जाना है।

अतः लालसोट मुख्यालय के एडवोकेट चैम्बर्स के आवंटन हेतु लालसोट मुख्यालय पर व्यवसाय कर रहे इच्छुक अधिवक्ता, राजस्थान के अधीनस्थ न्यायालयों में चैम्बर आवंटन नियम, 2016 के अनुसार, निर्धारित राशि 100/- (एक सौ) रुपये सहित अपना आवेदन पत्र, निर्धारित प्रारूप (शेड्यूल-ए) में भरकर, दिनांक 09.08.2021 तक जिला न्यायालय, दौसा में स्थित नजारत शाखा में जमा करावें। निर्धारित तिथि के पश्चात् प्राप्त आवेदन पत्रों पर कोई विचार नहीं किया जावेगा।

निर्धारित प्रारूप (शेड्यूल-ए) इस नोटिस के संलग्न है। एडवोकेट चैम्बर्स के आवंटन के नियम एवं आवेदन पत्र का प्रारूप इस नोटिस के संलग्न है। साथ ही जिला न्यायालय की वेबसाइट <https://districts.ecourts.gov.in/dausa> पर भी उपलब्ध हैं।

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जिला एवं सेशन न्यायाधीश,
दौसा जिला दौसा

क्रमांक : 7644

दिनांक : 22.07.2021

प्रतिलिपि :-

1. अध्यक्ष, चैम्बर आवंटन समिति, (अपर जिला एवं सेशन न्यायाधीश), लालसोट
2. अध्यक्ष/सचिव, बार एसोसिएशन, लालसोट को मय आवेदन पत्र के प्रारूप (शेड्यूल-ए) की प्रति सहित आवश्यक कार्यवाही हेतु।
3. नोटिस बोर्ड, जिला न्यायालय दौसा/न्यायालय भवन, लालसोट/बार एसोसिएशन लालसोट जरिये ए0डी0जे0 लालसोट
4. नाजिर, जिला न्यायालय, दौसा को इस निर्देश के साथ कि नियत तिथि तक आवेदन पत्रों को प्राप्त करें तथा जमा राशि की आवेदक को नियमानुसार रसीद देवें एवं अंतिम तिथि तक प्राप्त आवेदन पत्रों को सूची सहित स्थापना शाखा में प्रस्तुत करें।
5. सिस्टम ऑफिसर, जिला न्यायालय, दौसा को चैम्बर आवंटन नियम व आवेदन प्रारूप की प्रति सहित वेबसाइट पर अपलोड किये जाने हेतु।

Emdr
जिला एवं सेशन न्यायाधीश,
दौसा जिला दौसा

RAJASTHAN HIGH COURT, JODHPUR

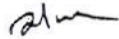
P.I.No. 22/2016

Date- 02-09-2016

Rules for allotment of Lawyers' Chambers in Subordinate
Courts of Rajasthan, 2016

Following instructions would be followed regarding Lawyers' Chambers in Subordinate Courts of Rajasthan-


1. Allotment of Chambers to lawyers in the subordinate courts shall be made by Allotment Committee appointed by the District & Sessions Judge on receipt of application in the form prescribed as per schedule 'A'.
2. An advocate shall be considered eligible for allotment of chamber as per the criteria laid down herein below:-
 - (i) The applicant must be a member of the Bar Association of the concerned Subordinate Court(s) and should be active and regular practitioner in the concerned Subordinate Court(s) of Rajasthan.
 - (ii) The applicant must be a permanent resident of the concerned Head Quarter or within the local jurisdiction of concerned Court(s).
 - (iii) He must produce at least 10 Vakaltnamas per year or 30 Vakaltnamas in total in which he appeared on behalf of plaintiff /petitioner-applicant /complainant /appellant or defendant /respondent-non applicant/accused, as the case may be, in the Subordinate Courts for three years preceding 1st April of the year of consideration.



No. : Gen./XV/34/2015/4937-49 Date : 02/9/16

Copy forwarded to the following for information and necessary action :-

1. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. All P. S. to Hon'ble Judges, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
3. Registrar (Admn.), Rajasthan High Court, Jodhpur /Jaipur Bench, Jaipur.
4. O.S.D. (F&I), Rajasthan High Court, Jodhpur.
5. All the District & Sessions with the request to circulate it amongst President/Secretary of Bar Associations situated in their respective judgeship.
6. Chairman, Bar Council of Rajasthan, Jodhpur.
7. The President, Rajasthan High Court, Advocates Association, Jodhpur/ Jaipur.
8. The President, Rajasthan High Court Lawyers Association, Jodhpur.
9. The President, Bar Assosition, Jaipur.
10. Administrative, Officer - Judicial (Building Cell), Rajasthan High Court, Jodhpur.
11. Registrar (Classification), Rajasthan High Court, Jodhpur for upload the same on official website of Rajasthan High Court, Jodhpur.
12. Sr. Librarian, Rajasthan High Court, Jodhpur for update the same.
13. Notice Board.


REGISTRAR GENERAL

3. The applicant having Chamber in Rajasthan High Court Jodhpur /Bench Jaipur or in any Subordinate Court in the State of Rajasthan may be allotted chamber in other subordinate Court provided he/she furnishes undertaking with the concerned District & Sessions Judge to surrender previously allotted chamber to him or her within 15 days of allotment at concerned Head Quarter.
4. The applicant must deposit a sum of Rs.100/- along with the application form in the office of concerned District & Sessions Judge.
5. The status of the allottee shall be of a licensee and each allottee shall have to deposit a sum of Rs. 2000/- as one time license fee and a sum of Rs. 3000/- for District Head Quarters and Rs. 2000/- for out line stations as security amount with the concerned District & Sessions Judge in cash or by a cross cheque drawn on the scheduled Bank. This amount of license fee and security deposit shall be invested by the concerned District & Sessions Judge in a Government Security to earn maximum interest. Each allottee shall also have to pay a sum of Rs. 300/- at District head quarters and Rs. 150/- at outline station to the concerned Bar Association for daily maintenance and cleanliness.
6. A Grievance Committee shall be constituted consisting of the following persons:-
 - (i) District & Sessions Judge.
 - (ii) President/Secretary of the concerned Bar Association or his nominee.
 - (iii) One Practicing Advocate of the concerned Bar Association to be nominated by the District & Sessions Judge.
 - (iv) Chief Judicial Magistrate (Nodal Officer).



7. A provisional allotment list of the allottee advocates will be prepared and published, wherein objections shall be invited, which will be decided by the Grievance Committee.
8. No allottee shall use chamber before 9:00 A.M and after 7:30 P.M during day hours and before 7:00 A.M and after 6:30 P.M during morning hours on any day. The timings may be changed on recommendation of the allotment committee.
9. The allottee/allottee(s) shall be responsible for any damage caused to the Chamber or any service provided except ordinary wear & tear and act of God.
10. Two or more (up to 5) eligible applicants may jointly apply for the allotment of a single Chamber and on allotment, the said allottee(s) shall be jointly and severally liable for due performance of the terms and conditions of these Rules.
11. The allottee shall use the Chamber only as a Lawyer's Office and not for any other purpose.
12. The allottee shall, during the currency of the allotment, be responsible for the proper up-keep and maintenance of the Chamber in accordance with the Municipal Laws and such directions as may be issued by the allotment committee from time to time.
13. District & Sessions Judge will have the power to reserve certain number of chamber(s) for a particular class of Advocate(s) and may recommend the allotment of the same.

